CENTRAL ADMINISTRATIVE TRIBUNAL BENCH AT MUMBAI

ORIGINAL APPLICATION No.	237/1996
	Date of Decision:
Ajay Kumar Tiwari,	Petitioner/s
Shri P. S. Gussain,	Advocate for the Petitioner/g
V/s.	
Union Of India & Another.	Respondent/s
Shri V. S. Masurkar,	Advocate for the

CORAM:

Hon ble Shri M. R. KOLHATKAR, MEMBER (A).

- (1) To be referred to the Reporter or not? A
- (2) Whether it needs to be circulated to pother Benches of the Tribunal?

(B. S. HEGDE)
MEMBER (J).

Respondent/s

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CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH

ORIGINAL APPLICATION NO.: 237/96.

Dated, this 30 h the day of Brysl., 1996.

CORAM : HON'BLE SHRI B. S. HEGDE, MEMBER (J).

HON'BLE SHRI M. R. KOLHATKAR. MEMBER (A).

Ajay Kumar Tiwari, New Vishnu Mandir, Dhela Devi Chowk, Kalyan, Dist. Thane.

Applicant

(By Advocate Shri P.S. Gussain)

VERSUS

- 1. Asstt. Personnel Officer, (Electrical), Mumbai Central Division, Western Railway, Mumbai 400 008.
- 2. Union Of India owning
 Western Railway through the
 General Manager, Western
 Railway Headquarters,
 Churchgate,
 Mumbai 400 020.

Respondents.

(By Advocate Shri V.S. Masurkar).

: ORDER :

I PER.: SHRI B. S. HEGDE, MEMBER (J)

In this O.A. the applicant is apprehending that his service as Substitute Khallasi is likely to be terminated without due process of law. Without exhausting the statutory remedies, the applicant approached this Tribunal on O8.03.1996.On the basis of the submissions of the Learned Counsel for the applicant, the Tribunal passed a status—quo order as on O8.03.1996 and the same is continued from time to time.

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- On perusal of the documents and reply filed 2. by the respondents, we find that neither a show cause notice nor a charge-sheet has been issued to the applicant and therefore, in our view, there is no cause of action and the apprehension of the applicant was unfounded.
- In the result, we tof the view that З. since there is no cause of action, the present application is premature. Even if any show cause notice is issued, the applicant is required to given explanation to the show cause notice and only after passing of the final order by the respondents, he can approach this Tribunal. The O.A. is therefore devoid of any merits and the same is dismissed. No order as to costs.

Member (A)

(M. R. KOLHATKAR)

MEMBER (A).

(B. S. HEGDE)

MEMBER (J).

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